



Government of Jammu and Kashmir
Civil Secretariat, Home Department
Jammu/Srinagar.

NOTIFICATION.

Srinagar, the 1st Sep., 2016

SRO 284 .- Whereas, on 17.10.2014, Police Station, Nowhatta, Srinagar received an information to the effect that some miscreants have hoisted a flag of ISIS in the premises of Jamia Masjid, Nowhatta; and

Whereas, in this connection, Case FIR No. 92/2014 under section 13 of the Unlawful Activities (Prevention) Act, 1967 was registered in Police Station, Nowhatta, Srinagar and investigation initiated; and

Whereas, investigation in the case revealed that the accused persons (1) Sajad Ahmad Gilkar S/o Nazir Ahmad R/o Pandan Nowhatta, (2) Auqib Ahmad Mir S/o Ab. Rahman Mir R/o Wantpora Nowhatta, (3) Yasir Maqbool Mir S/o Mohammad Maqbool Mir R/o Alamgari Bazar Zadibal, (4) Obaid Ali Bhat S/o Ali Mohammad R/o Daribal Khanyar, (5) Arshad Ahmad Sofi S/o Ab. Majid R/o Chandpora Hawal, (6) Hashim Farooq Mir S/o Farooq Ahmad R/o Ikhrajpora Jawher Nagar, (7) Arshad Ahmad Wani S/o Mohammad Sadiq R/o Safakadal, (8) Abrar Farooq Wani S/o Farooq Ahmad R/o Baba Pora Saidakadal, (9) Javid Ahmad Sofi S/o Ab. Rashid R/o Baghi-Nand Singh Chattabal hoisted the flag of banned organization ISIS in the premises of Jamia Masjid Srinagar on 17.10.2014. The said flag of ISIS organization was seized and statements of witnesses were recorded under section 161, 164-A CrPC; and

Whereas, during the course of further investigation, on the basis of statement of witnesses, the seizure memo and other evidence, the Investigating Officer has established a prima-facie case against the accused persons under section 13 of the Unlawful Activities (Prevention) Act, 1967 apart from other offences; and

Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently scrutinized the Case Diary file and all other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the accused persons; and

Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/ recommendations of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (1) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State

